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Sudha Devi

v/s

Arjun Kumar &
O/S

28/4/20

Fresh Plaint received. It be
checked and registered.

28/4/20

Pr. Sh. Abdul Salam and
Sh. Naseem Ahmed
Advocates, Id. Cls. for
the Plaintiff.

Hear & perused.

2
205/02
Cantecan
28/4/20

In Para no 9 and 13 of
the Plaint, incident dt. 14/4/20
is mentioned.

Cantecan

②

(2)

It is nowhere stated that on 14/4/20 the plaintiff or any of her family members made any P.C.R. call; regarding the said incident. Upon court query it is admitted by Id. Cls for the plaintiff that no P.C.R. call was made by or on behalf of the Plaintiff.

No record about the P.C.R. call made by defendant no 2 is produced by the Plaintiff.

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805/02
certsot
28/4/20

Id. Cl. for plaintiff has relied upon the compromise entered between the parties at the local P.S. Mauz Qazi.

Cases on
(3)

(3)

Admittedly this compromise is undated. The Plaintiff does not mention the filing of any document(s) regarding the incident dt 14/4/20.

Upon further court query; it is admitted that there is no incident after 14/4/20.

In view of the above there is no ground for grant of ex-parte ad interim injunction in favour of the Plaintiff against the defendants.

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BDS/02
censor
28/4/20

Issue notice of the Plaintiff and the accompanying application(s) to the defendants; upon filing of P.F within 2 days.

Called on
(4)

(4)

In case of erosion / non availability the defendants be served by way of affixation. The plaintiff / A.R. / Id. ds are allowed to accompany the process server.

Affixation be got photographed at the cost of the plaintiff. The photographs be handed over to the process server for being filed with the report.

PNA UP on 5/5/20
for further proceedings.

~~Rajinder Singh~~
(RAJINDER SINGH)

ADJ 02
Central
TISHAZARI
28/4/20.